

ITEM NO.2  
(PART-HEARD)

COURT NO.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).54/2012  
(From the judgement and order dated 20/12/2011 in LPA No.366/2011  
in CWP No.14194/2010 of The HIGH COURT OF PUNJAB & HARYANA  
AT CHANDIGARH)

SPEAKER HARYANA VIDHAN SABHA

Petitioner(s)

VERSUS

KULDEEP BISHNOI & ORS. Respondent(s)  
(With appln. for intervention and with prayer for interim relief  
and office report)

WITH SLP(C) NO. 55 of 2012  
(With prayer for interim relief and office report)

SLP(C) NO. 59 of 2012  
(With prayer for interim relief and office report)

SLP(C) NO. 72 of 2012  
(With appln. for exemption from filing c/c of the impugned  
judgment and with prayer for interim relief and office report)

Date: 29/02/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. R. F. Nariman, S.G.  
Mr. Alok Sangwan, Adv.  
Mr. Shivendra Dwivedi, Adv.  
Mrs Shiel Sethi, Adv.  
  
Mr. Mukul Rohtagi, Sr. Adv.  
Ms. Charu Sangwan, Adv.  
Mr. Devashish Bharuka, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Pardeep Dahiya, Adv.  
Ms. Jaya Bharuka, Adv.  
Mr. Jasneet Chandhoke, Adv.

For Respondent(s) Mr. Nidhesh Gupta, Sr. Adv.  
Mr. Tarun Gupta, Adv.

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Ms. Nidhi Gupta, Adv.

Mr. Satpal Jain, Sr. Adv.  
Mr. Tarun Gupta, Adv.

Ms. Meenakshi Arora ,Adv

UPON hearing counsel the Court made the following  
O R D E R

Let these matters be listed on 13th March, 2012 as  
continuing part-heard.

(G. SUDHAKARA RAO)  
COURT MASTER

(JUGINDER KAUR)  
ASSISTANT REGISTRAR